

ITEM NO.15

COURT NO.13

SECTION XI

S U P R E M E      C O U R T   O F      I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2011  
CC 234/2011

(From the judgement and order dated 11/08/2010 in CMWP No.  
19320/2010 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S JIVARAM OIL ENTERPRISES (P) LTD

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(C/delay in filing slp and c/delay in refiling slp)

Date: 17/01/2011      This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.M. PANCHAL  
HON'BLE MR. JUSTICE H.L. GOKHALE

For Petitioner(s)      Ms. Nidhi Tewari, Adv.  
Mrs.Rachana Joshi Issar,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Notify the matter for admission hearing on  
March 14, 2011.

Liberty to correct the typographical mistake  
which have crept in the memorandum of special leave  
petition is granted.

(Sonia)  
Sr P.A.

(Sneh Bala Mehra)  
Court Master